

## ACT No. XVII OF 1895.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 10th  
October, 1895.)*

An Act to validate certain marriages solemnized in the Civil and Military Station of Bangalore.

WHEREAS the Reverend James Gillings, a Minister of the Wesleyan Mission, was, in the year 1871, granted by the Governor of Madras in Council a license, under the provisions of section 8 of the Indian Marriage Act, 1865, to solemnize marriages between persons, one or both of whom professed the Christian religion, "within the territories subject to the Government of Madras";

And whereas the said James Gillings has, in the belief that he was duly authorised so to do by virtue of the said license, solemnized certain marriages in the Civil and Military Station of Bangalore between certain Christian subjects of Her Majesty;

And whereas the parties to the said marriages all *bond fide* believed that the said James Gillings was duly authorised to solemnize the same, and that such marriages were valid in law;

And whereas the said Civil and Military Station of Bangalore was not at the time when such marriages were solemnized, and is not, part of "the territories subject to the Government of Madras", and the said James Gillings had, therefore, no authority to solemnize the said marriages;

And whereas it is expedient that the said marriages, having been solemnized in good faith, should be validated;

It

It is hereby enacted as follows :—

1. This Act shall come into force at once.

Commence-  
ment.

2. All marriages between Christian subjects of Her Majesty which have already been solemnized in the Civil and Military Station of Bangalore by the said Reverend James Gillings shall be, and shall be deemed to have been with effect from the date of the solemnization of each respectively, as good and valid in law as if such marriages had been solemnized within the territories subject to the Government of Madras.

Validation  
of certain  
irregular  
marriages.

3. Certificates of marriages which are declared by the last foregoing section to be good and valid in law, and register-books and certified copies of true and duly authenticated extracts therefrom, deposited in compliance with the provisions of the Indian Christian Marriage Act, 1872, in so far as the register-books and extracts relate to such marriages as aforesaid, shall be received as evidence of such marriages as if such marriages had been duly solemnized under Part I of the said Act.

Validation  
of records of  
the said irre-  
gular mar-  
riages.

XV of 1872.